

**Mr. Speaker:** Mr. Bade should sit down. (*Interruption*). Since I did not get any information, and I thought that the matter was important, therefore, without waiting further, I admitted it this morning. That was what I could do. But I would request hon. Ministers just to take care to see that when information on such an important matter is asked for, and when the Ministers or their Ministries also do consider that it is an important matter on which a statement must be made immediately, more attention is paid to the notices that have been given here, and the very information could have been given here later in the day, if not in the morning.

**Shri Nanda:** The manner in which you have laid down the procedure and the words that you have spoken now are totally unexceptionable; you have put the thing very clearly and it should be adhered to faithfully and carefully.

As regards the facts of the present case, I am not conversant with them. You know, Sir, that I just was coming along, and I did not know that there was a calling attention notice coming up later on and I did not know what might be raised here.

But to my mind it is very clear also that there could not be any intention on the part of anybody to flout either the convention of the House or...

**Shri Raghunath Singh (Varanasi):** There is no question of intention here. (*Interruptions*).

**Shri Nanda:** Would the hon. Members be better pleased if there was such an intention? There is no intention. But if there has been any breach, certainly that is regrettable.

As for the facts concerning this matter, I would have them looked into, and the necessary explanation will be forthcoming for the information of the House. The conventions

of the House and the Directions of the Speaker should be and will be observed, and if anything has happened which has made for this difficulty, I would submit that it will be avoided in the future.

As for the other observations made, I do not think that I need deal with them. We, the officers and the Government and the Parliament and the Ministers, all of us are running the Government.

**Shri Hari Vishnu Kamath:** I am sorry, Sir, that you have not been pleased to answer the point that I had raised, namely whether a Minister is or is not responsible and accountable for the statements and actions of the officers of his Ministry?

**Shri Nanda:** He is responsible.

**Mr. Speaker:** I have said that he is responsible.

**Shri Nanda:** That responsibility is not denied.

12.17 hrs.

#### PAPERS LAID ON THE TABLE

STATEMENT REGARDING RISE IN WHEAT PRICES IN DELHI

**The Minister of Food and Agriculture (Shri C. Subramaniam):** I beg to lay on the Table a statement regarding rise in the prices of wheat in Delhi. [*Placed in Library. See No. LT—3563/64.*]

INDIAN AIRCRAFT (THIRD AMENDMENT) RULES

**The Minister of Transport (Shri Raj Bahadur):** On behalf of Shri Kanungo, I beg to lay on the Table a copy of the Indian Aircraft (Third Amendment) Rules, 1964, published in Notification No. GSR 1655 dated the 21st November, 1964, under section 14A of the Aircraft Act, 1934, together with an explanatory note. [*Placed in Library. See No. LT—3564/64.*]

**The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan):** I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Uttar Pradesh Paddy and Rice (Restriction on Movement) Second Amendment Order, 1964, published in Notification No. GSR 1658 dated the 23rd November, 1964.
- (ii) GSR 1694 dated the 24th November, 1964, rescinding the Rice (Madhya Pradesh) Price Control Order, 1963, published in Notification No. GSR 1673 dated the 19th October, 1963.
- (iii) The Madhya Pradesh Rice (Movement Control) Amendment Order, 1964, published in Notification No. GSR 1695 dated the 27th November, 1964.
- (iv) GSR 1696 dated the 27th November, 1964, rescinding the Rice (Eastern Zone) Movement Control Order, 1959 published in Notification No. GSR 1401 dated the 21st December, 1959.
- (v) The West Bengal Rice (Movement Control) Order, 1964, published in Notification No. GSR 1697 dated the 27th November, 1964.
- (vi) The Orissa Rice (Movement Control) Order, 1964, published in Notification No. GSR 1698 dated the 27th November, 1964. [Placed in Library. See No. LT-3565/64].

**NOTIFICATIONS UNDER EMPLOYEES PROVIDENT FUNDS ACT**

**The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):** I beg to lay on the Table:—

(1) a copy each of the following Notifications under sub-section

(2) of section 7 of the Employees' Provident Funds Act, 1952:—

- (i) The Employees' Provident Funds (Fifteenth Amendment) Scheme, 1964, published in Notification No. GSR 1288 dated the 12th September, 1964.
  - (ii) The Employees' Provident Funds (Sixteenth Amendment) Scheme, 1964, published in Notification No. GSR 1399 dated the 26th September, 1964.
  - (iii) The employees' Provident Funds (Seventeenth Amendment) Scheme, 1964, published in Notification No. GSR 1415 dated the 3rd October, 1964.
  - (iv) The Employees' Provident Funds (Eighteenth Amendment) Scheme, 1964, published in Notification No. GSR 1500 dated the 17th October, 1964. [Placed in Library. See No. LT-3566/64].
- (2) a copy of Notification No. GSR 1398 dated the 26th September, 1964, issued under section 1 of the Employees' Provident Funds Act, 1952, extending the said Act to certain establishments. [Placed in Library. See No. LT-3567/64].

**DEMANDS FOR SUPPLEMENTARY GRANTS (KERALA), 1964-65.**

**Mr. Speaker:** The House will now take up further discussion and voting on the Supplementary Demands for Grants in respect of the State of Kerala for 1964-65 as also the cut motions which have been moved thereto.

Out of 3 hours allotted for these Demands, 1 hour and 40 minutes have